

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(IBC)/13/KOB/2024
SECTION	SEC. 7 IBC
NAME OF PARTIES	DHANLAXMI BANK LTD V/S GURUCHANDRIKA BUILDERS AND PROPERTY PVT . LTD
PETITIONERS ADVOCATE/ PROFESSIONAL	KARUNAKARAN & ASSOCIATES.
RESPONDENTS ADVOCATE/ PROFESSIONAL	SIDHARTH A MENON

17 April 2024

O R D E R

CP(IBC)/13/KOB/2024

This is a CP bearing No. 13/KOB/2024 filed by the Petitioner, Viz., Dhanlaxmi Bank Ltd (Financial Creditor) under Section 7 of IBC, 2016 against the Corporate Debtor, Viz., M/s Guruchandrika Builders and Property Private Limited.

In terms of order dated 01.04.2024, the Petitioner as well as Registry of this Tribunal was directed to issue notice on the Corporate Debtor. Learned Counsel, Mr. K V Krishnakumar appears physically on behalf of the Petitioner/Financial Creditor and submits that notice has been issued to the Corporate Debtor and filed the proof of service, which is on record. He further invited our attention to the e-mail dated 10.04.2024, which has been duly received by the Corporate Debtor. The Registry has also served notice on the Corporate Debtor and service report is also available on record.

Learned Counsel, Mr. Sidharth A Menon appears on behalf of the Respondent/Corporate Debtor through virtual mode and seeks time to file reply affidavit.

(2)

Time granted, let the reply affidavit be filed on or before Monday, i.e., 22nd April, 2024.

Copy of the reply affidavit may also be served on the Counsel appearing for the Petitioner/Financial Creditor.

List this matter for further consideration on **22.04.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**